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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ **LPA 480/2026 CM APPL. 41723-41727/2026**

VARDHAMAN CHOKSI

.....Appellant

Through: Mr. J Sai Deepak, Sr. Adv. with Mr. Utsav Trivedi, Mr. Arpit Gupta, Mr. Divya Pratap Parmar, Ms. Akansha Agarwal and Mr. B Sidhi Pramodh Rayudu, Advs.

versus

IMPRESARIO ENTERTAINMENT AND HOSPITALITY PVT LTD & ORS.

.....Respondents

Through: Mr. C.M. Lall, Sr. Adv. with Counsel (appearance not given)

CORAM:

HON'BLE MR. JUSTICE V. KAMESWAR RAO

HON'BLE MS. JUSTICE MANMEET PRITAM SINGH ARORA

ORDER

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08.07.2026

CM APPL. 41725/2026 (for exemption)

CM APPL. 41726/2026 (for exemption)

1. Allowed, subject to just exceptions.
2. The applications are disposed of.

CM APPL. 41724/2026

3. This is an application filed seeking permission to file lengthy synopsis along with list of dates.
4. For the reasons stated in the application, the application is allowed.
5. The application is disposed of.

CM APPL. 41727/2026

6. This is an application filed with the following prayers:



*“a. Allow the present application and allow the Appellant to file Common Letters Patent Appeal against Common Final Order and Judgment dated 10.04.2026 passed by the Ld. Single Judge, Hon’ble High Court of Delhi in C.O.(COMM.IPD-TM) 72/2021, C.A. (COMM.IPD-TM) 12/2023 and the batch matters;
b. Exempt the Appellant from filing the certified copy of the record of proceedings in CO(COMM.IPD-TM) 72/2021, C.A. (COMM.IPD-TM) 12/2023 and the batch matters;
c. Pass such other or further order(s) as this Hon’ble Court may deem fit and proper in the facts and circumstances of the present case.”*

7. Mr. J. Sai Deepak, learned senior counsel for the appellant states that he shall not press this application. The appellants shall maintain this appeal in C.A. (COMM.IPD-TM) 12/2023. According to him, the appellant shall file a separate appeal in CO(COMM.IPD-TM) 72/2021 and connected petitions, as have been dealt with in the impugned order.

LPA 480/2026 & CM APPL. 41723/2026 (stay)

8. Issue notice. Learned counsel for the respondents accepts notice.

9. Mr. J. Sai Deepak, learned senior counsel for the appellant, on instructions, states that appellant intends to explore a settlement with the respondents and as such the matter be referred to the mediation process under the aegis of Delhi High Court Mediation and Conciliation Centre (‘Mediation Centre’).

10. Mr. Lall, learned senior counsel for the respondent, on instructions, is not averse to the suggestion of settlement made by Mr. Sai Deepak.

11. If that be so, the parties through their counsel shall appear before the Mediation Centre.

12. Liberty shall be with the counsel for the parties to file the written



submissions before the next date of hearing.

13. List before the Mediation Centre on 17.07.2026 at 3:30 P.M.

14. List before the Court for reporting the outcome of the mediation process on 21.08.2026.

V. KAMESWAR RAO, J

MANMEET PRITAM SINGH ARORA, J

JULY 8, 2026/msh